

.ITEM NO.39

COURT NO.4

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).16597/2011

(From the judgement and order dated 23/02/2011 in CWJC
No.14044/2010 of the HIGH COURT OF PATNA)

SHIVA SHANKAR VERMA Petitioner(s)

VERSUS

STATE OF BIHAR & ORS. Respondent(s)

(With prayer for interim relief and office report)

Date: 29/07/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr. M.P. Jha,Adv.
Mr. Ram Ekbal Roy,Adv.
Mr. Harshvardhan Jha,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice returnable on 5th August, 2011. Dasti
in addition is permitted. Notice may additionally be
served through the standing counsel for the State.

Tag this matter with SLP(C) Nos.10758-10762/2011.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
ASSISTANT REGISTRAR